

IN THE HIGH COURT OF MADHYA PRADESH

AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SHEEL NAGU,

ACTING CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE AMAR NATH (KESHARWANI)

ON THE 14TH OF JUNE, 2024

WRIT PETITION NO.15149 OF 2024

SALIM KHAN

.....PETITIONER

Versus

THE STATE OF M.P. AND OTHERS

.....RESPONDENTS

.....
Appearance:

Shri Shyam Yadav – Advocate for petitioner.

Shri Ritwik Parashar – Government Advocate for State.

.....
ORDER

Per : Sheel Nagu, Acting Chief Justice

The corpus who is said to be a minor girl has appeared on her own volition and has been produced before the Court by the police authorities comprising of Constable Ms. Chahat Shukla, Sub-Inspector Ms. Saroj Gahlot and Sub-Inspector Munna Lal Dhurve of Police Station Banda, District Sagar.

2. After interaction with the corpus who is a minor girl, it appears that she does not wish to go to her parental home due to the

pressure exerted by her father to marry a person whom she does not wish to marry.

3. Shri Ritwik Parashar, Government Advocate who is appearing for the State has also informed that parents are also unwilling to take the custody of the corpus.

4. Accordingly, State counsel is directed to ensure that corpus is kept in safe custody at One Stop Centre at District Sagar.

5. The Supervisor of the One Stop Centre, Sagar is directed to ensure that corpus who had left studies after completing Class-IX, pursues her academic career by ensuring her admission in any Government High School/Government Higher Secondary School.

6. The Supervisor of One Stop Centre, Sagar is directed to submit the report in that regard within 15 days.

7. For the time being, this petition stands **disposed of** and shall be taken up as P.U.D. in the **2nd week of July, 2024** for consideration of the report.

C.C. as per rules.

(SHEEL NAGU)
ACTING CHIEF JUSTICE

(AMAR NATH (KESHARWANI))
JUDGE